

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 952  
ANSWERED ON FRIDAY, JULY 22, 2016/  
ASHADHA 31, 1938 (SAKA)**

**AMENDMENT TO COMPANIES ACT**

**QUESTION**

**952. SHRIMATI KAMLA DEVI PAATLE:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government is considering to review the role of the directors and their accountability to the decision taken by the company board;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to amend the Companies Act, 2013 for the purpose; and**
- (d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE**

**(SHRI ARJUN RAM MEGHWAL)**

**IN THE MINISTRY OF CORPORATE AFFAIRS**

**(श्री अर्जुन राम मेघवाल)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(a) to (d) Government is not considering any review of the role of the directors, etc. However, the Companies (Amendment) Bill, 2016, which was introduced in the Parliament on 16.3.2016 proposes amendments, inter-alia, with respect to the role of Audit Committee for certain transactions; manner for effective evaluation of performance of Board, its committees and individual directors; and loans to any person in whom any of the directors of the company is interested subject to certain conditions.**

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